

 OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD.

O.A. No. 226 of 2005

ALLAHABAD, THIS THE 17<sup>th</sup> DAY OF MAY, 2005

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.  
HON. MR. S.C. CHAUBE, A.M.

Smt. Asha Devi, aged about 47 years, widow of Late Shri Krishna Kant Mishra, resident of Village and Post Dari, Meja, District Allahabad.

.....Applicant.

Counsel for applicant : Shri R. Verma & Shri N.K.Singh.

Versus

1. Union of India, through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. The Senior Superintendent of Post Offices, Allahabad Division, Allahabad.
3. The Sub-Divisional Inspector(P), Meja Sub-Division, Allahabad.
4. Shri Lal Mani Shukla, son of not known, resident of Village and Post Arai, District Allahabad.

.....Respondents.

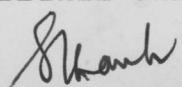
Counsel for Respondents : Sri S. Singh.

O R D E R

BY HON. MR. S.C. CHAUBE, A.M.

On 7.3.2005, the Competent Authority was given liberty to pass a fresh order after repatriating the applicant to the post of Shakha Dak Pal Dari.

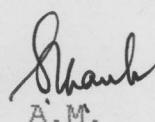
2. Counsel for the applicant stated that the Sub-Divisional Inspector, Post Offices has passed the



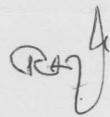
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order dated 11.5.2005, which, according to him, is not legal. He, therefore, requests for withdrawal of the O.A. with the liberty to applicant to file a fresh O.A. Accordingly, he is allowed to withdraw the O.A. with liberty to file a fresh O.A.

3. The O.A. is disposed of in terms of the above direction.



A.M.



V.C.

Asthana/